MC[WP(C)] No. 392 of 2013
In WP(C) No. 360 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

26.05.2015

In the light of the order passed in *WP(C) No. 360 of 2013* this Misc. Case also stands disposed of.

JUDGE

D. Nary

WP(C) No. 411 of 2014

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

26.05.2015

Heard Mr. H.L. Shangreiso, learned counsel for the petitioner as well as Mr. R. Gurung, learned State counsel.

Both the learned counsels submit that pleading is complete.

List this matter after 2(two) weeks for hearing.

JUDGE

D. Nary

WP(C) No. 8 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

26.05.2015

Heard Mr. P.T. Sangma, learned counsel for the petitioner.

Also heard Mr. K.P. Bhattacharjee, learned GA for the respondents No. 1-5 who seeks further 2(two) weeks' time to file the counter affidavit.

Prayer is allowed.

List this matter after 2(two) weeks for counter affidavit and further order.

JUDGE

D. Nary

WP(C) No. 33 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

26.05.2015

Heard Mrs. S. Bhattacharjee, learned counsel for the petitioner.

Mr. K.P. Bhattacharjee, learned State counsel submits that, he needs further 2(two) weeks' time to file the counter affidavit.

Prayer is allowed.

List this matter after 2(two) weeks for counter affidavit and further order.

JUDGE

D. Nary

WP(C) No. 50 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

26.05.2015

Heard Ms. A. Sinha, learned counsel for the petitioner.

Mr. P. Nongbri, learned counsel for the respondent No. 2 submits that, he is awaiting for the instruction from the client concerned and seeks further 2(two) weeks' time to file the counter affidavit.

Prayer is allowed.

Mr. H. Kharmih, learned GA for the respondent No. 1 has already filed the counter affidavit.

List this matter after 2(two) weeks for counter affidavit by the respondent No. 2 and further order.

JUDGE

D. Nary

WP(C) No. 222 of 2014

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

26.05.2015

None has appeared for and on behalf of the petitioners.

From office note it appears that, one Mr. A. Chakravarty, learned counsel is appearing on behalf of the petitioners, but he is not present in the court today.

Mr. S.P. Mahanta, learned Sr. counsel for the respondent No. 5 is present.

The learned counsel for the petitioner is directed to appear on the next date fixed without fail, failing which necessary direction may follow.

List this matter after a week for appearance of the petitioner's counsel and further order.

JUDGE

D. Nary

WP(C) No. 345 of 2014

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

26.05.2015

Heard Mrs. N.G. Shylla, learned counsel for the petitioner, who submits that, she has already filed the rejoinder affidavit.

Both the learned counsels for the parties, Mrs. N.G. Shylla and Mr. H. Kharmih submit that, exchange of pleading is complete.

List this matter after 3(three) weeks for hearing.

JUDGE

D. Nary

WP(C) No. 383 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

26.05.2015

As prayed for by Mr. S. Deka, learned counsel for the petitioner, list this matter after 2(two) weeks on the ground that the conducting counsel, Mr. H.G. Baruah could not come from Guwahati due to some personal difficulties.

Mr. R. Debnath, learned CGC is not present.

List this matter after 2(two) weeks for hearing.

JUDGE

D. Nary

WP(C) No. 394 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

26.05.2015

List this matter after 1(one) week as requested by Mr. B. Das, learned counsel appearing on behalf of Mr. S. Chakravarty, learned counsel for the petitioner who is on sanctioned leaved.

None has appeared for and on behalf of the Union of India.

Mrs. T. Yangi, learned counsel for the respondent No. 2 is also not present, however, her junior, Ms. F.K. Syiemiong, learned counsel informed the court that, she could not come due to some urgent pre-occupation.

List this matter after 1(one) week for hearing.

JUDGE

D. Nary